## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction) (Chennai Circuit Bench)

## Appeal no. 177 of 2013 & IA No. 246 of 2013

Dated: 27<sup>th</sup> August, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

The Chief Financial Controller/Revenue, TNEB ... Appellant(s)

Versus

M/s Best Cotton Mills & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. S. Vallinayagam

Counsel for the Respondent(s): Mr. S.P. Parthasarathy

Mr. R.S. Pandyaraj

## <u>ORDER</u>

We have heard the Learned Counsel for the Applicant/Appellant as well as the Learned Counsel for the Respondent no. 1.

Admit. Mr. S.P. Parthasarathy takes notice and filing vakalatnama today on behalf of Respondent no.1. Issue notice to Respondent no.2. Registry is also directed to issue notice. Dasti service is permitted.

ORDER (IA No. 246 of 2013 – for stay)

We heard the Learned Counsel for the Applicant/Appellant as well

as the Learned Counsel for the Respondent no.1 in the IA no. 246 of 2013.

We feel that instead of passing any orders in the Interim Application for

stay, it would be better to take up the main Appeal itself for final disposal.

Accordingly, we will take up the main Appeal in the last week of October.

With this observation, IA no. 246 of 2013 is disposed of.

The Learned Counsel for the Respondent is directed to file reply in

the main Appeal on or before 25.09.2013 after serving copy on the other

side. Thereupon, the Learned Counsel for the Appellant is directed to file

rejoinder on or before 05.10.2013, if any.

Post the matter for final disposal tentatively on 21.10.2013 at

Chennai Circuit Bench.

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam) Chairperson